

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 66/MP/2025**

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with Article 14.3.1 of the PPA dated 1.4.2013, seeking directions to the Respondents for payment of outstanding LPS on account of the delayed payment of change in law invoices raised by the Petitioner under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.
- Petitioner : SEIL Energy India Limited
- Respondent : APPCC and 3 others
- Date of Hearing : **4.3.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Amit Kapur, Advocate, SEIL  
Shri Akshat Jain, Advocate, SEIL  
Shri K.S. Rana, Advocate, SEIL  
Shri Sayan Ghosh, SEIL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for seeking directions on the Respondents for payment of the outstanding LPS amount, on account of the delayed payment of the change in law invoices raised by the Petitioner.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
- (a) Admit and Issue notice to the Respondents.
- (b) The Respondents are permitted to file their replies on or before **18.4.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **16.5.2025**.
3. The matter will be listed for hearing on **5.6.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

